

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.100/3746/2016

This the 8th day of November, 2016

**Hon'ble Mr.ShekharAgarwal,Member(A)
Hon'ble Mr.Raj Vir Sharma, Member (J)**

AshutoshGautam,
S/o. Late (Shri) Ramkripal Singh,
Working as Assistant Legal Advisor
In Indian Council of Agricultural
Research, Group-B
R/o. Flat No. B-12, KrishiVihar,
New Delhi-110 048.Applicant

(By Advocate :ShriAmitYadav)

Versus

Indian Council of Agricultural Research,
KrishiBhawan, New Delhi, 110 001.
Through its Secretary.Respondent

ORDER(ORAL)

Mr.ShekharAgarwal, Member (A)

Learned counsel for the applicant has submitted that the applicant was seeking promotion to the post of Law Officer as he had become eligible for the same in terms of the recruitment rules for the post. He made a representation to the respondents on 28.07.2014 and followed it up with several reminders. The respondents have not yet disposed of his representation, even though, vide impugned communication dated 24.10.2016 they have informed him that the seniority list in the grade of Assistant Legal Advisor has only been finalised recently.

Learned counsel for the applicant stated that the applicant was seeking disposal of his representation.

2. In view of limited prayer made by the applicant, we dispose of the present OA at the admission stage itself and without going into merits of the case, and without issuing notice to the respondents with a direction to them to consider the representation dated 28.07.2014 of the applicant along with reminders and take a decision on them within a period of Sixty days from the date of receipt of a certified copy of this order.

3. OA is disposed of accordingly. No order as to costs.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member(A)

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